

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH

Stamp No.233/90    ORIGINAL APPLICATION No.310/90.

V.R.Jayaprakashan and one another.    .. Applicants

vs.

General Manager,  
Central Railway,  
Bombay V.T and one another.    .. Respondents

Coram: Hon'ble Member(A) Shri M.Y.Priolkar

Hon'ble Member(J) Shri N.R.Chandran

ORAL JUDGMENT

(Per M.Y.Priolkar, Member(A))    Date: 25-4-1990

None present for the applicants or  
for the respondents.

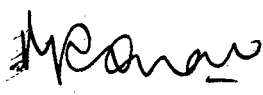
2.            The applicants' prayer for interim relief had been considered on the date of last hearing viz. 13-4-1990 when after hearing the applicants' advocate and considering the decisions of the Tribunal in some other cases cited by the applicants' advocate in support of his contentions, it was held that there was no case for interim relief and accordingly the applicant's prayer for interim relief was rejected.

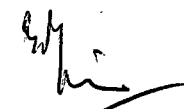
3.            The applicants' advocate has now sent a letter dtd. 19-4-1990 by post enclosing an application made by the applicants with a prayer that either a regular stay be granted or alternatively the applicants be permitted to withdraw the application. This application is signed by both the applicants

(3)

as well as their advocate Mr. Phadnis.

4. Since the prayer for the interim relief in the original application has already been rejected by our order dated 13-4-1990 after hearing their advocate and giving reasons, we do not see any justification for again considering this prayer for interim relief, *as no new development has been brought to notice.* Prayer for interim relief is rejected. We, however, grant the alternative prayer requested by the applicants viz. permitting them to withdraw this application. The application is accordingly disposed of as withdrawn with no order as to costs.

  
(N.R. CHANDRAN)  
Member (J)

  
(M.Y. PRIOLKAR)  
Member (A)